

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

111. I.A. 2302/2020 in C.P.(IB)-3119(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **03.05.2024**

NAME OF THE PARTIES: India Asset Growth Fund Through Esssel  
Finance Advisors & Managers LLP & Anr  
V/s.  
Rashmi Housing Pvt Ltd.

**For RP:** Adv. Rohan Agrawal a/w Adv. Aalisha Sharma i/b Dhruve Liladhar  
and Co. in I.A. 2302/2020 is present through VC & Mr. Nilesh M. Ghewde  
(Pantnagar Snehdeep, Mr. Raju Kiet, Pankaj V. Chavhan, Mr. Ashwin P. Patel  
for Applicant's in person.

SECTION 9 OF THE IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 2302/2020**

No Counsel appeared on behalf of Applicant. Some members of the society are present and seek their rent as CIRP costs. This is not even prayed in their application. Ld. Counsel for the RP submits that the applicant society has not given any plan for development of their society. It is open to the society to submit a project wise proposal/plan for construction of flats for their members. If such plan is submitted by the Applicant, RP to consider the same in accordance with law. List on **04.07.2024**.

Sd/-

CHARANJEET SINGH GULATI  
Member (Technical)  
//NSW//

Sd/-

LAKSHMI GURUNG  
Member (Judicial)